

GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS

LOK SABHA
UNSTARRED QUESTION NO.1392

TO BE ANSWERED ON THE 08TH DECEMBER, 2015/AGRAHAYANA 17,1937 (SAKA)

ACID ATTACK VICTIMS

1392. SHRI OM BIRLA:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government has any proposal to provide Government jobs to acid attack victims in the country and if so, the details thereof; and

(b) the steps taken by the Government to ensure that acid attack victims in the country are rehabilitated as well as receive a fair opportunity to sustain themselves economically?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI HARIBHAI PARATHIBHAI CHAUDHARY)

(a) & (b): As per the seventh schedule to the Constitution of India 'Police' and 'Public Order' are State subjects and, as such, the primary responsibility of prevention, detection, registration, investigation and prosecution of crime, lies with the State Governments/ Union Territory Administrations.

Presently Government does not have any proposal to provide Government jobs to acid attack victims in the country. However, Ministry of Home Affairs has set up a Central Victim Compensation Fund (CVCF) with an initial corpus of Rs 200 crore from the Nirbhaya Fund. As per the Central Victim Compensation Fund Scheme, the State Governments are to modify the State Victim Compensation Scheme (VCS) suitably in view of the implementation of the CVCS guidelines, which is also available on the website of this Ministry viz www.mha.nic.in.

Ministry of Home Affairs has issued advisories dated 30th August, 2013 on 'Measures to be taken to prevent acid attacks on people and for treatment and rehabilitation of survivors' and dated 20th April, 2015 on 'Expediting cases of acid attack on women' which are available at

http://mha.nic.in/sites/upload_files/mha/files/AdvisoryAfterSupremeCourtOrderInLaxmCase_Short.pdf

http://mha.nic.in/sites/upload_files/mha/files/AdvisoryAcidAttackWomen_220415.pdf
